



2026:AH:8421

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 213 of 2026

Larens Sankhwar

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Raj Kumar Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Raj Kumar Singh, learned counsel for the petitioner and Sri Jitendra Prasad, learned Standing Counsel, who appears for State-respondents.
2. The case of the writ petitioner is that he was appointed on the post of Constable on 28.07.2008 and inquiry was conducted against the writ petitioner, a charge-sheet was issued. The writ petitioner was dismissed from service on 27.03.2019 against which an appeal was preferred and a revision was preferred which was also rejected, so the writ petitioner preferred Writ-A No. 8057 of 2020 which came to be connected with writ petition No. 15645 of 2023 which came to be allowed on 01.05.2025 directing the respondents to conduct inquiry, if so occasioned, the impugned orders was set aside.
3. Learned counsel for the writ petitioner submits that he is entitled to the promotion on the post of Head Constable.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by the fourth respondent, Superintendent of Police, Kanpur Dehat.
5. To such a submission, learned counsel for the petitioner has no objection and he gracefully accepts the same.
6. Considering the submissions of the rival parties as well as stand taken by them, the writ petition is being **disposed off** granting liberty to the writ petitioner to prefer a comprehensive representation along with the self-

attested copy of the writ petition before the fourth respondent, who shall on the receipt of the same within a period of two weeks, proceed to decide the claim of the petitioner strictly in accordance with law within a period of two months from the date of presentation of the certified copy of the order. In case the fourth respondent is of the opinion that the matter is to be decided by some other authorities then the papers shall be transmitted to the same.

7. Needless to point out that the writ petition has been decided without seeking any response from the respondents. Thus, passing of this order may not be construed to an expression that this Court has gone into the merits of the case.

8. With the aforesaid observation, the writ petition is **disposed off**.

January 13, 2026

A. Prajapati

(Vikas Budhwar,J.)